

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8838/2017

(Arising out of impugned final judgment and order dated 08-11-2016 in CRLA No. 2577/2016 passed by the High Court Of Judicature At Allahabad)

ANKIT GOYAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104769/2017-CONDONATION OF DELAY IN FILING and IA No.104774/2017-EXEMPTION FROM FILING O.T. and IA No.104771/2017-CONDONATION OF DELAY IN REFILING )

Date : 09-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Mukesh Kumar Sharma, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel appearing for the Petitioner to adjourn the matter on personal ground, matter is adjourned. As prayed, list after four weeks.

(NEELAM GULATI)  
COURT MASTER (SH)

(RAJINDER KAUR)  
BRANCH OFFICER